

ITEM NO.101

COURT NO.13

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7747/2012

DR. P.N. SHUKLA & ORS.

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 152800/2023 - EXEMPTION FROM FILING O.T., IA No. 152799/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 3/2015 - PERMISSION TO FILE ANNEXURES)

Date : 13-09-2023 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Ms. V.mohana, Sr. Adv.
Mr. Somesh Chandra Jha, Adv.
Ms. Yashika Sharma, Adv.
Ms. Madhu Sharan, Adv.
Mr. Somesh Chandra Jha, AOR
Ms. Pyoli, Adv.
Mr. Amartya A.sharan, Adv.
Ms. Bhavya Pande, Adv.
Mr. Mayank Gautam, Adv.

For Respondent(s) Mr. Balbir Singh, ASG
Ms. Seema Bengani, Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. K Parameshwaran, Adv.
Ms. Priyanka Das, Adv.
Mr. Gautam Bharadwaj, Adv.
Mr. Pratyush Shrivastava, Adv.

Mr. Amitesh Kumar, Adv.
Ms. Priti Kumari, Adv.
Mr. Mritunjay Kumar Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The affidavit directed to be filed by the Director Language Division vide order dated 31.08.2023, has not been filed so far.

2. Ms. Seema Bengani, learned counsel for the Union of India seeks one week's time to file the affidavit. She also seeks time to handover a couple of judgments.

3. The citation of the judgments along with copies thereof shall be handed over within two days. The affidavit shall be filed within one week with copies to the other side and counsel for the respondent No.4.

4. Arguments heard.

5. Judgment reserved.

(SWETA BALODI)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)